marine products industry, interest of persons employed in research institutions, interest of dealers and such other persons who in the opinion of the Central Government, ought to be represented on the Authority.

- (b) The Chairman, an IAS officer, is posted for a tenure of five years, Director (Marketing) has been posted for a period of four years, the Deputy Director (Craft & Gear), Accounts Officer and Assistant Director (Quality Control) have been taken on deputation on yearly extendable basis.
 - (c) Yes sir.
- (d) The Chairman, MPEDA and Director (Marketing), MPEDA are selected by the Government of India, the remaining deputationists are selected by MPEDA from among the eligible and well qualified candidates as per procedure and recruitment rules.
- (e) MPEDA recruits fifty percent officers at the level of Assistant Director (Export Promotion) and Assistant Director (Aquaculture), seventy five percent at the level of Junior Technical Officers (Quality Control) and cent percent at the level of Field Supervisor through open advertisement. For each of these categories, suitable Recruitment Rules has been adopted and reviewed at regular intervals to infuse fresh talents into the organization.

SEZs cleared in Andhra Pradesh

- 474. SHRIMATI T. RATNA BAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
 - (a) whether Government has cleared more Special Economic Zones recently;
 - (b) if so, the details thereof, State-wise especially in Andhra Pradesh;
- (c) whether Government is giving the compensation as demanded by the actual landlords during the last four years;
- (d) if so, the details of payment made during the last four years for each SEZ in Andhra Pradesh so far; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH): (a) and (b) A list of formally approved and notified SEZs including those in the State of Andhra Pradesh is given in the Statement (see below).

(c) to (e) Land/Land usage is a state subject. Land for SEZs is procured as per the policy and procedures of the respective State Governments, State Governments have been advised that in case of land acquisition for Special Economic Zones, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product Special Economic Zones, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of

Empowered Group of Ministers (EGoM) in its meeting held on 5th April 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007.

Statement

SI.No.	State	Formal approvals	Notified SEZs
1.	Andhra Pradesh	96	56
2.	Chandigarh	2	2
3.	Andaman & Nicobar	-	-
4.	Chhattisgarh	1	-
5.	Delhi	2	1
6.	Dadra & Nagar Haveli	4	-
7.	Goa	7	3
8.	Gujarat	47	23
9.	Haryana	44	24
10.	Himachal Pradesh	-	-
11.	Jharkhand	1	1
12.	Karnataka	48	24
13.	Kerala	16	8
14.	Madhya Pradesh	13	4
15.	Maharashtra	100	38
16.	Nagaland	2	-
17.	Orissa	10	4
18.	Pondicherry	1	-
19.	Punjab	9	2
20.	Rajasthan	8	5
21.	Tamil Nadu	62	42
22.	Uttar Pradesh	31	13
23.	Uttarakhand	3	2
24.	West Bengal	24	8
	Total:	531	260

Core sector status to SEZs

475. SHRI PRAKASH JAVADEKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state: